

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

WEDNESDAY, THE THIRTEENTH DAY OF NOVEMBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE**

**THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 17108 OF 2022**

**Between:**

1. G. Naveen Kumar, S/o. G. Laxmaiah, Aged about. 40 years, Occ. BHEL Employee, R/o. 380, BHEL, RC Puram, MIC Colony, Near Govt. School, RC Puram, Sangareddy, Ranga Reddy Dist. -502032.
2. M. Annapurna, W/o. G. Laxmaiah, Aged about. 37 years, Occ. Household, R/o. H. No. 13/22, Rajiv Gruhakalpa, Papi Reddy Nagar, Lingampally, Ranga Reddy Dist. -502032.

**...PETITIONERS**

**AND**

1. G. Gopala Krishna Murthy, Honourable Sole Arbitrator, Retired Prl. Dist. and Sessions Judge, H. No. 3-4-756/1, Flat No. 102, Sai Raghavendra Residency, Barkatpura, Hyderabad - 500027.
2. M/s. Shriram Transport Finance Co. Ltd, Rep. by its Retainer-cum-GPA, Branch Office Address. H. No. 22-86, A Square Plaza, 2nd Floor, Opp. Lingampally Bus Stop, Lingampally, Ranga Reddy -5000019
3. The Drawing and Disbursing Officer,, Bharat Heavy Electronics Limited (BHEL), Ramchandrapuram, Hyderabad -502032

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order/s more particularly one in the nature of Writ of Declaration, Prohibition and Certiorari, thereby . Declare the action of Respondent No. 1 in ordering the execution of salary attachment order dated 27/11/2021 passed by it under Section 17(1)(e) of the Arbitration and Conciliation Act, 1996 in I.A. No. 1 of 2020 in Arb. Case No. 45/LPLY/2020 on an application filed by Respondent No. 2, as without the jurisdiction and in violation of Section 17(2) of the Arbitration and Conciliation Act, 1996, and Declare the action of

Respondent No. 3 in deducting the salary of the Petitioner No. 1 despite the ex-parte final arbitration Award being passed by the Respondent No. 1 in Arb. Case No. 45/LPLY/2020 on 29/12/2021 as contrary to amended Section 17(1) of the Arbitration and Conciliation Act, 1996, and Consequentially, direct the Respondent No. 3 to stop deducting the salary of the Petitioner No. 1, and Direct the Respondent No. 3 to refund the salary deducted illegally from the month of December, 2020 till date.

**IA NO: 2 OF 2022**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the operation of interim order dated 27/11/2021 passed by Respondent No. 1 in I.A. No. 1 of 2020 in Arb. Case No. 45/LPLY/2020.

**IA NO: 3 OF 2022**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No. 3 to stop deducting the salary of Rs. 17,630/- (Ru pees Seventeen thousand Six hundred and Thirty only) of the Petitioner No. 1 without reference to interim order dated 27/11/2021 passed by Respondent No. 1 in I.A. No. 1 of 2020 in Arb. Case No. 45/LPLY/2020.

**Counsel for the Petitioner : SRI BAGLEKAR AKASH KUMAR**

**Counsel for the Respondent No.1 : --**

**Counsel for the Respondent No.2 : SRI G.KALYAN CHAKRAVARTHY**

**Counsel for the Respondent No.3 : SRI D.V.A.S.RAVI PRASAD**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.17108 of 2022**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Baglekar Akash Kumar, learned counsel for the petitioners.

Mr. G.Kalyan Chakravarthy, learned counsel for the respondent No.2.

Mr. D.V.A.S.Ravi Prasad, learned counsel for the respondent No.3.

2. Learned counsel for the petitioners seeks leave of this Court to withdraw the writ petition.

3. Accordingly, the writ petition is dismissed as withdrawn.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/- K. SREE RAMA MURTHY  
ASSISTANT REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

To,

1. One CC to SRI BAGLEKAR AKASH KUMAR, Advocate. [OPUC]
2. One CC to SRI G.KALYAN CHAKRAVARTHY, Advocate. [OPUC]
3. One CC to SRI D.V.A.S.RAVI PRASAD, Advocate. [OPUC]
4. Two CD Copies.

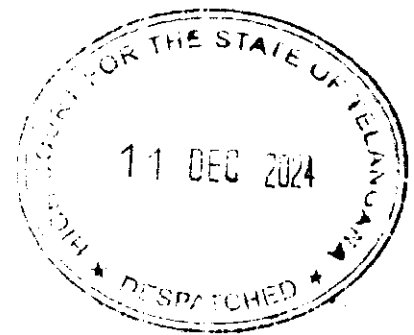
BSK

LS

PA

**HIGH COURT**

**DATED:13/11/2024**



**ORDER**

**WP.No.17108 of 2022**

**DISMISSING THE WRIT PETITION  
AS WITHDRAWN  
WITHOUT COSTS**

PA

5/12/24

6 copies